

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

10. IA 1887/2024 In C.P. (IB)/112(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2024**

**NAME OF THE PARTIES: Raj Kumar Dad Vs. Rakeshkumar
Kuldipsingh Wadhawan
IN THE MATTER OF
Punjab and Maharashtra Cooperative
Bank**

V/s

Rakeshkumar Kuldipsingh Wadhawan

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016
& Application under any other provisions- IBC**

ORDER

IA No. 1887/2024:- Adv. Rushikesh Dusane appeared for Resolution Professional. Adv. Naveli Reshamwalla appeared for the Financial Creditor. None has appeared for the Respondent/Personal Guarantor. The present application has been filed to take on record the report of the Resolution Professional under Section 99 of Insolvency and Bankruptcy Code, 2016 which is annexed with the application. The said report is taken on record. With the aforesaid direction, **IA No. 1887/2024 is allowed and disposed of.** It has been stated that a copy of the report of the Resolution Professional has been served upon the Respondent/Personal Guarantor. Respondent/Personal Guarantor is directed to file reply/objections, if any, against the IRP report within a period of three weeks. List the matter on **08.05.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

24.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)